

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 52564 of 2018-SM

(Arising out of order-in-appeal No. BHO-EXCUS-001-APP- 54-18-19 dated 25.04.2018 passed by the Commissioner (Appeals), Central Goods & Service Tax, Customs & Central Excise, Bhopal, M. P.)

M/s Sharda Solvent Limited

A. B. Road, Shivpuri (M.P.).

Appellant

VERSUS

**Commissioner, Central Excise and
Central Goods & Service Tax,**

Paryawas Bhawan, Arera Hills
Jail Road, Bhopal, M. P. -462011.

Respondent

APPEARANCE:

Shri Rahul Malhotra, Advocate for the appellant

Shri Pradeep Gupta, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51600/2021

DATE OF HEARING/DECISION: 24.06.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 11.04.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)